

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 396 of 2019

Surendra Kumar Jindal Petitioner(s).

-V e r s u s-

1. The State of Jharkhand.
2. Director General of Police, Jharkhand, Ranchi.
3. Deputy Inspector General of Police, Bokaro Range, Bokaro.
4. S.S.P., Dhanbad
5. Dy. S.P. Dhanbad Town, P.O., P.S. & Dist. Dhanbad.
6. Officer-in-Charge, Dhanbad, P.O., P.S. & Dist. Dhanbad.
7. Anil Narnoli.
8. Sunil Narnoli @ Sunil Kumar Narnoli.
9. Sushil Narnoli.
10. Sanjay Narnoli. Respondent (s).

CORAM:
HON'BLE MR. JUSTICE ANANDA SEN
Through: Video Conferencing

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For the Petitioner(s) : Mr. Shailesh Kr. Singh, Advocate
For the State : Mr. P.A.S. Pati, Advocate
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04/25.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

Mr. P.A.S. Pati, learned counsel for the respondent-State, on instructions, submits that in Dhanbad P.S. Case No. 384 of 2017 final form has already been submitted exonerating the accused persons showing it to be a civil dispute..

At this stage, Mr. Shailesh Kr. Singh, learned counsel for the petitioner seeks permission to withdraw this case with a liberty to file an appropriate application before the court below challenging the final report.

In view of the aforesaid fact, if final report exonerating the petitioner is filed, it is open to the informant/complainant to file a protest petition or a complaint before the court below.

Accordingly, this criminal writ petition is dismissed as withdrawn with the liberty aforesaid.

(Ananda Sen, J.)